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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

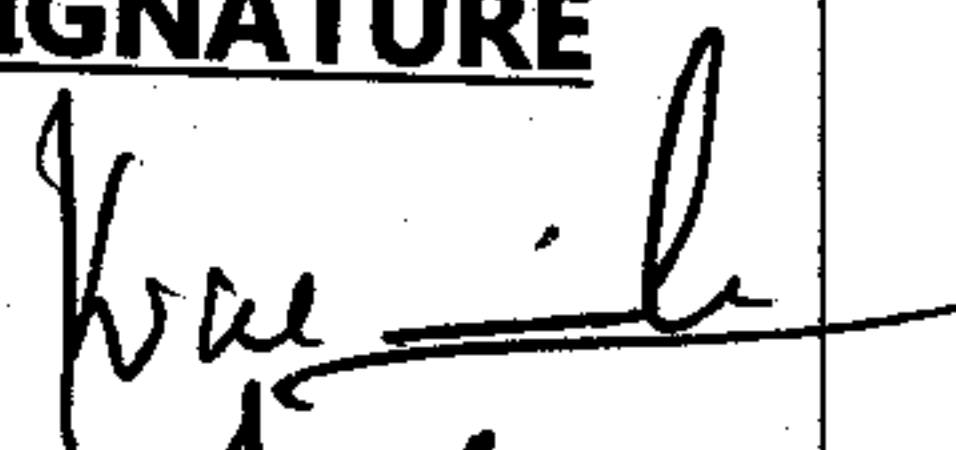
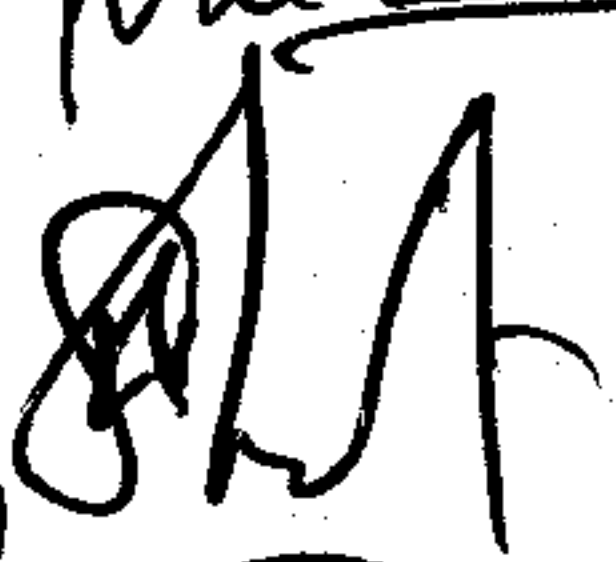
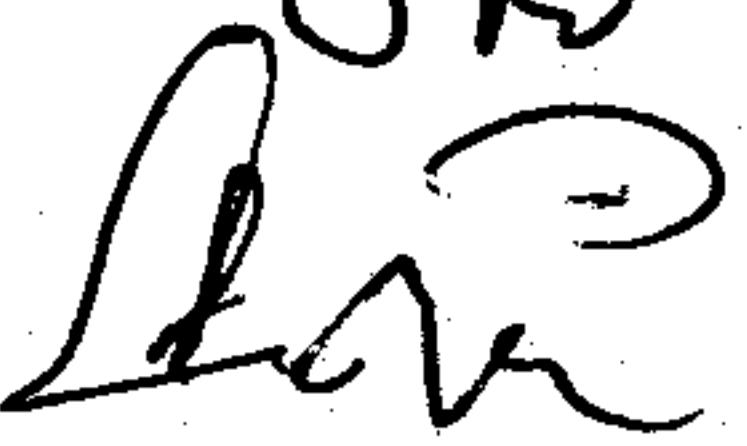

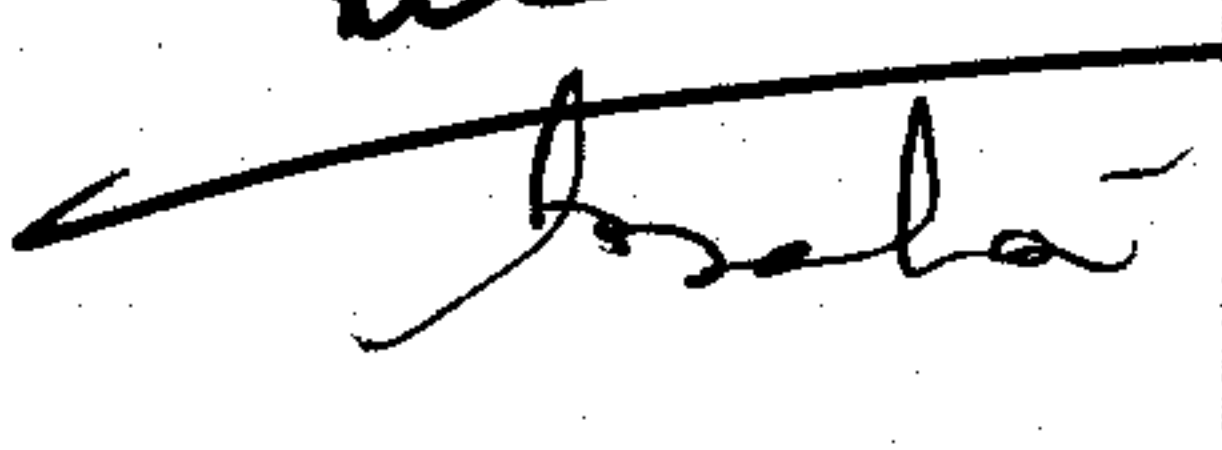
IA 192/2017 With IA 261/2017 In 23/2016 In  
TP No. 125/397-398/NCLT/AHM/2016 (New)  
CP No. 34/397-398/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Ashok Kumar Khosla  
V/s.  
PGH International Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

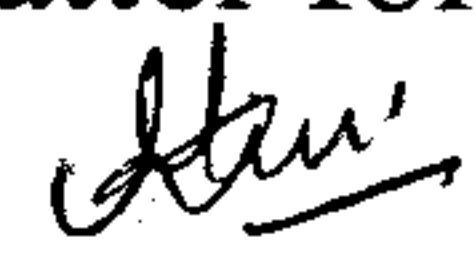
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kunal Vaishnav	Advocate	Org. Petitioner	
2.	Amalpushp Shroti	Adv.	Res. No. 2	
3.	L. J. Golani	Adv.	Res.	
4.	Hamesh Naidu	Advocate	Org. Petitioner	
5.	S.K. Batra	PCS	Petitioner / Respondent	


**ORDER**

Learned Advocate Mr. Hamesh Naidu with Learned Advocate Mr. Kunal Vaishnav present for Original Petitioner. Learned PCS Mr. S.K. Batra present for Original Respondent No. 1. Learned Advocate Mr. Amalpushp Shroti present for Original Respondent No. 2. Learned Advocate Mr. L.J. Golani present for Original Respondents.

Respondents in IA 192/2017 and IA 261/2017 shall file their reply, if any, within two weeks serving copy in advance to the other side.

List the matter for hearing 23.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 26th day of October, 2017.